

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
RAJYA SABHA  
QUESTION NO03.08.2011  
ANSWERED ON**

**INTELLIGENCE FAILURE IN MUMBAI BOMB BLASTS .**

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Shri Narendra Kumar Kashyap

Will the Minister of COALCOALPETROLEUM AND NATURAL GAS HOME AFFAIRS be pleased to state :-

- (a) whether it is a fact that 13/7 Mumbai bomb blasts are a failure of our intelligence system;
- (b) if so, the details thereof;
- (c) whether Government would take steps to further strengthen the intelligence system;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI JITENDRA SINGH)

(a) & (b): No specific intelligence pertaining to these blasts were received prior to the incidents.

(c) to (e): The Central and State Security and Intelligence Agencies are working together and have averted a number of incidents. The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and measures have been taken. These measures, inter-alia, include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, ...2/-

Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.